

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.33/MP/2016

Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of "Change in Law" affecting the Badarpur Thermal Power Station.

Petitioner : NTPC Limited

Respondents :BSES Rajdhani Power Limited and others

Petition No. 86/MP/2016

Subject : Petition seeking decommissioning and/or closure of BTPS Stage-I.

Petitioners : BSES Yamuna Power Limited and BSES Rajdhani Power Ltd.

Respondents : Badarpur Thermal Power Station and Others

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Sitiesh Mukherjee, Advocate, NTPC
Shri Deep Rao, Advocate, NTPC
Shri A. Basu Roy, NTPC
Shri Manoj K. Sharma, NTPC
Shri E.P. Rao, NTPC
Shri Buddy Ranganathan, Advocate, BYPL
Ms. Malavika Prasad, Advocate, BRPL
Shri Kanishk, BRPL
Shri Abhishek Srivastava, BYPL
Shri Sameer Singh, BYPL
Shri Alok Shanker, Advocate, TPDDL
Ms. Shimpy Mishra, TPDDL
Shri Kartikey Tripathi, TPDDL
Shri Uttam Kumar, TPDDL

Record of Proceedings

Learned counsel for NTPC submitted that the Commission vide ROP dated 30.6.2016 clubbed the Petition Nos. 86/MP/2016 and 91/MP/2016 along with Petition No. 33/MP/2016. However, notices have not been issued in Petition No.

86/MP/2016 and 91/MP/2016. Learned counsel requested the Commission to issue notices to the respondents in Petition Nos. 86/MP/2016 and 91/MP/2016 to file their replies.

2. Learned counsel for BYPL and BRPL had no objection in this regard.

3. After hearing the learned counsels for the parties, the Commission directed to issue notices in Petition Nos. 86/MP/2016 and 91/MP/2016.

4. The Commission directed the petitioner to serve copies of the Petition Nos.86/MP/2016 and 91/MP/2016 on the respondents immediately, if already not served. The respondents were directed to file their replies, on affidavit, by 11.11.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 30.11.2016. The Commission directed the petitioners and the respondents that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 8.12.2016

By order of the Commission

Sd/-

(T. Rout)
Chief (Law)